



2026:AHC-LKO:7397-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 67 of 2026

Hem Nath Saroj And 4 Others

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Paryavaran Van
And Jalvayu Parivartan Vibhag Lko. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Vinod Kumar Singh, Sadhana Yadav
Counsel for Respondent(s)	: C.S.C., Ashok Kumar Verma

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard Shri Vinod Kumar Singh, learned Counsel for the petitioners, Shri Ashok Kumar Verma, learned Counsel for the U.P. Pollution Control Board and learned Standing Counsel for the State.

2. Shri Ashok Kumar Verma, learned Counsel for the U.P. Pollution Control Board says that so far as noise pollution is concerned, it is the authority as defined in Rule 2(c) of the Noise Pollution (Regulation and Control) Rules, 2000 who is competent to take action in the matter as per the aforesaid Rules, 2000 which have been made under Environment Protection Act, 1986. He has placed before us a notification dated 11.01.2018 and 25.01.2018 issued under the aforesaid Rules, 2000 by the State of U.P. copy of which has been provided to the petitioners' Counsel. Let the petitioners approach the concerned authority for redressal of their grievance. If any application is filed as per rules, the same would be considered and such action as may be required shall be taken by the authority referred hereinabove.

3. With the aforesaid observations/directions, the writ petition is **disposed of.**

(Abdresh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 2, 2026

-Piyush-